

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY)** (a) and (b) There is no proposal to extend the social security benefits to agricultural labour. However, the Employees Provident Funds and Family Pension Fund Act 1952 covers, *inter alia*, workers engaged in the following establishments and plantations

- 1 Every cane farm owned by the owner or occupier of a Sugar Factory or cultivated by such owner or occupier or any person on his behalf
- 2 Tea Plantations (other than the tea plantations in Assam)
- 3 Coffee Plantations
- 4 Rubber Plantations
- 5 Cardamom Plantations
- 6 Pepper Plantations

The question of extending the Employees' State Insurance Scheme, in a phased manner to additional categories of establishments including plantations is under consideration.

The Maternity Benefits Act, 1961 applies, *inter alia*, to the plantations. It can be extended to any other establishment including agricultural establishments.

**Minimum wages for agricultural labour**

4313 SHRI BHOGENDRA JHA Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether in States where minimum wages have been notified for agricultural labour no separate implementation machinery has been set up,

(b) whether as a result of this the minimum wages notified are not enforced, and

(c) if so, whether Centre will take steps to see that necessary implementation machinery is set up in States to enforce the minimum wages?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY)** (a) and (b). Information is not available. It may be mentioned that it is the responsibility of the State Governments as 'appropriate Governments' under the Minimum Wages Act, 1948, to make adequate arrangements for enforcing the minimum wages fixed by them.

(c) The State Governments are advised from time to time to take appropriate steps to ensure effective implementation of the Act.

**विदेशों के साथ समझौते**

4315. श्री ईश्वर चौधरी :

श्री नाथू रान ग्रहिरवार :

क्या विदेश मंत्री यह बताने की इच्छा करेंगे कि

(क) वर्ष 1971-72 के दौरान भारत ने त्रि-न-किन देशों के साथ समझौता किया है और

(ख) इन समझौतों का स्वरूप और आधार क्या है ?

विदेश मन्त्रालय में राज्य मंत्री (श्री सुरेन्द्र पाल सिंह) (क) हमारे पास सुगम सूचना के आधार पर भारत ने 1971-72 में निम्नलिखित देशों के साथ कृषि का आस्ट्रेलिया आस्ट्रिया बर्मादेश बेल्जियम, कनाडा, डेन्मार्क, फ्रांस जर्मन मध्य गणराज्य, जर्मन लोकतन्त्री गणराज्य इटली, जापान, नेपाल नीदरलैंड, नार्वे, स्वीडन, स्विट्जरलैंड यूनाइटेड किंगडम, संयुक्त राज्य अमरीका और सोवियत समाजवादी गणतंत्र मध्य ।

(ख) ये करार राजनीतिक आर्थिक सांस्कृतिक, वैज्ञानिक और तकनीकी हैं ।

इन कार्यों का आधार हमारी यह इच्छा है कि उक्त क्षेत्रों में संबन्ध वेजों के साथ संबंध और विकसित तथा मजबूत हों ।

**Border clashes between India and Pakistan after Simla Agreement**

4315. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of DEFENCE be pleased to state:

(a) whether there has been any border clash between India and Pakistan since the Simla Agreement; and

(b) if so, the reaction of Government thereto?

THE DEFENCE MINISTER (SHRI JAGJIVAN RAM): (a) Yes, Sir. There have been a few border clashes.

(b) These stray incidents are settled by local commanders through flag meetings. On the whole the border is quiet.

**Contract labour in Rourkela steel plant**

4316. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of contract labour in Rourkela steel plant;

(b) the number likely to be absorbed in the permanent nature of jobs in the plant and by what time; and

(c) whether Government are aware that the contract labour has low wages there and unhealthy sub-human conditions?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) to (c). Information is being collected and will be laid on the Table of the House.

**Shifting of ammunition experiment work from Chandipur: proof and Experimental Installation**

4317. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware that some sophisticated ammunition experiment which were hitherto done at Chandipur Proof and Experimental Installation at Balasore has been shifted to Itarsi, Madhya Pradesh; and

(b) what is the quantum of shifting to Itarsi and whether it has any effect on personnel employed in the jobs?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) Since the commissioning of Central Proof at Itarsi in 1971 certain work connected with routine proof has been transferred to Itarsi. As far as R&D Projects and experiments connected with sophisticated ammunition are concerned, no work has been transferred to Itarsi.

(b) It is not in the public interest to disclose details of proof work which has been transferred to Itarsi. Due to increased load on R&D project activities and experimental work at Balasore, no retrenchment of personnel is contemplated.

**More production and employment opportunities at H.E.C., Ranchi**

4318. KUMARI KAMLA KUMARI: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) the expected production of three machine tool plants of H.E.C., Ranchi upto March, 1974

(b) whether more employment opportunity will be created for the people of Chhota-Nagpur with the increase of production upto 1974; and

(c) if so, the facts thereof?